

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20991/2022

[Arising out of impugned final judgment and order dated 08-08-2022 in CR No. 979/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

AMIT ARYA

PETITIONER(S)

VERSUS

KAMLESH KUMARI

RESPONDENT(S)

IA No. 176749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 18-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Mr. P.s. Patwalia, Sr. Adv.  
Ms. Natasha Dalmia, AOR  
Ms. Anisha Jain, Adv.  
Ms. Shambhavi Singh, Adv.  
Ms. Deveshi Chand, Adv.

For Respondent(s) :

Ms. Anukriti Pareek, AOR

Upon hearing the counsel the Court made the following  
O R D E R

1. At the request of Ms. Anukriti Pareek, learned counsel for the respondent, the matter is adjourned.
2. List on 25.03.2025.

(D. NAVEEN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)